

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-96/2015

IN THE MATTER OF:

AFII Legal LLE Ans Sanjose India Infrastructure
Constructions Pvt. Ltd. Applicant/petitioner

Order under Section 433, 434 & 439 of the Companies Act, 2016

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

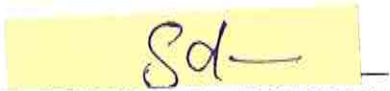
Ms. Deepa Krishan
Hon'ble Member (T)


For the Respondent : Shri Pulkit Jindal, Advocate

ORDER

The matter has been called twice but no one has put in appearance on behalf of the petitioner. On the last date of hearing, on 29.05.2017, neither any one had appeared nor the cost of Rs. 25,000/- imposed by order dated 27.05.2017 was paid.

Accordingly, we dismiss the petition for non-prosecution.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

05.07.2017
V. Sethi